

**NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH  
COURT-IV: (Special Bench)**

11. IA 3523(MB)2024  
IN  
C.P. (IB)/1023(MB)2022

CORAM:

SHRISANJIV DUTT  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **09.07.2024**

Name of the Party: Omkara Assets Reconstruction Private  
Limited  
Vs  
Rite Builtec Private Limited

Section 7, 60(5) of Insolvency and Bankruptcy Code, 2016

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**ORDER**

**IA-3523(MB)2024**

1. Adv. Vidit D. Kumata/w Adv. Amir Arsiwala, Ld. Counsel for the Applicant present through physical mode. None present for the Respondent.
2. This is an application filed by the Applicant/RP under the Provision of Section 60(5) and u/s. 12(3) of the Code, 2016 r/w Regulation 40 of IBBI, Regulations, 2016 seeking an extension of 60 days (from 15.07.2024 to 12.09.2024) beyond the period of 270 days, which expired on 14.07.2024. The CoC in its 6th meeting which was held on 03.06.2024, passed a resolution for 60 days extension with 100% of voting. In view of the above, 60 days extension (from 15.07.2024 to 12.09.2024) is allowed and IA-3523(MB)2024 is disposed of.

Sd/-

**SANJIV DUTT**  
**Member (Technical)**  
(FRK)

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**